

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017 &
IA NO. 597 OF 2018 & IA NO. 751 OF 2018**

AND

APPEAL NO. 392 OF 2017 & IA NO. 598 OF 2018

Dated: 24th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**APPEAL NO. 265 OF 2017 & IA NO. 249 OF 2017 &
IA NO. 597 OF 2018 & IA NO. 751 OF 2018**

Mr. Rama Shankar Awasthi

...Appellant(s)

Vs.

RKM Powergen Private Power Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

APPEAL NO. 392 OF 2017 & IA NO. 598 OF 2018

Mr. Rama Shanker Awasthi

...Appellant(s)

Vs.

R.K.M. Powergen Private Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

Mr. C.K. Rai
Mr. Sachin Dubey for R-3

ORDER

IA NO. 751 OF 2018 in APPEAL No. 265 OF 2017 *(Appnl. for condonation of delay in filing reply)*

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NOs. 597 & 598 OF 2018 *(Appnls. for condonation of delay in filing additional affidavits)*

In these applications, the applicant/respondent has prayed that delay in filing additional affidavits may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing additional affidavits. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing additional affidavits is condoned and additional affidavits are taken on record. Applications are disposed of.

APPEAL NOS. 265 & 392 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List these matters for hearing on **22nd & 23rd October, 2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk